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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 30th OCTOBER, 1978.

NOTIFICATION  
(INCOME-TAX)

No. 2565(F.No.197/25/78-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby notifies "Shri Jain Swetamber Bhandar Tirth Rajgir" for the purpose of the said section for and from the assessment year 1973-74.

Sd/-  
(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
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Copy to:-

1. The Trustee, Shri Jain Swetamber Bhandar Tirth Rajgir, P.O.Rajgir, Distt. Nalanda, Bihar.
2. The Commissioner of Income-tax, Bihar-I, Patna, with reference to his letter No.GC.1/GI.EE-84/74/9832 dated 19.8.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(RAS)/(P&SR)/(Inv.), New Delhi.
5. Director of C&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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ASSISTANT DIRECTOR(RSEP).

Sd/-  
(V.P.VASWANI)  
SECTION OFFICER.

NO.CC/IT(AI)/2466/799/RSP/78.

\* SEARM \*